



सत्यमेव जयते

भारत सरकार
Government of India

भौगोलिक उपदर्शन पत्रिका

GEOGRAPHICAL INDICATIONS JOURNAL



बौद्धिक सम्पदा
भारत
**INTELLECTUAL
PROPERTY INDIA**

भौगोलिक उपदर्शन पंजीकृति,
बौद्धिक सम्पदा अधिकार भवन,
जी.एस.टी. रोड, गिण्डी,
चेन्नै - ६०० ०३२.

**Geographical Indications Registry,
Intellectual Property Rights Building,
G.S.T. Road, Guindy, Chennai - 600 032.**



**GOVERNMENT OF INDIA
GEOGRAPHICAL INDICATIONS
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OFFICIAL NOTICES

Sub: Notice is given under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002.

1. As per the requirement of Rule 41(1) it is informed that the issue of Journal 85 of the Geographical Indications Journal dated 16th June, 2016 has been made available to the public from 16th June, 2016.

NEW GEOGRAPHICAL INDICATIONS APPLICATION DETAILS

App.No.	Geographical Indications	Class	Goods
550	ABISHEGA PANCHAMIRTHAM	29	Food Stuff

PUBLIC NOTICE

No.GIR/CG/JNL/2010

Dated 26th February, 2010

WHEREAS Rule 38(2) of Geographical Indications of Goods (Registration and Protection) Rules, 2002 provides as follows:

“The Registrar may after notification in the Journal put the published Geographical Indications Journal on the internet, website or any other electronic media.”

Now therefore, with effect from 1st April, 2010, The Geographical Indications Journal will be Published and hosted in the IPO official website www.ipindia.nic.in free of charge. Accordingly, sale of Hard Copy and CD-ROM of GI Journal will be discontinued with effect from 1st April, 2010.

Registrar of Geographical Indications

**G.I. Authorised User Application No. - 2312 in respect of Kangra Tea
Registered GI Application No. - 25**

Application is made by, **M/s. Green Buds Enterprises**, Represented by Sh. Vinod Kumar Butail, Village: Lumbapatt Post: Gopalpur, Tehsil: Palampur, District: Kangra, Himachal Pradesh – 176059, India, dated November 02, 2015 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kangra Tea** under Application No - 25 in respect of Tea falling in Class 30 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Green Buds Enterprises, Represented by Sh. Vinod Kumar Butail
- (B) **Address** : M/s. Green Buds Enterprises, Represented by Sh. Vinod Kumar Butail,
Village: Lumbapatt Post: Gopalpur, Tehsil: Palampur, District: Kangra, Himachal Pradesh – 176059, India
- (C) **Date of Authorised User Application** : November 02, 2015
- (D) **Registered Geographical Indication** : **Kangra Tea**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009, India
- (G) **Class** : 30
- (H) **Goods** : Class 30 - Tea
- (I) **Represented by** : H.P. Patent Information Centre

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**G.I. Authorised User Application No. - 2400 in respect of Kangra Tea
Registered GI Application No. - 25**

Application is made by, **M/s. Arti Mehta**, D/o. Sh. Anand Mohan Mehta, Palamz, Village: & Post: Paprola, Tehsil: Baijnath, District: Kangra, Himachal Pradesh – 176115, India, dated May 25, 2016 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kangra Tea** under Application No - 25 in respect of Tea falling in Class 30 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Arti Mehta, D/o. Sh. Anand Mohan Mehta
- (B) **Address** : M/s. Arti Mehta, D/o. Sh. Anand Mohan Mehta
Palamz, Village: & Post: Paprola, Tehsil:
Baijnath, District: Kangra, Himachal Pradesh –
176115, India
- (C) **Date of Authorised
User Application** : May25, 2016
- (D) **Registered Geographical
Indication** : **Kangra Tea**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009, India
- (G) **Class** : 30
- (H) **Goods** : Class 30 - Tea
- (I) **Represented by** : H.P. Patent Information Centre

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**G.I. Authorised User Application No. - 2406 in respect of Kashmir Pashmina
Registered GI Application No. – 46**

Application is made by, **Mr. Shabir Ahmad Dar**, S/o. Ghulam Ahmed Dar, Batak Pora, Nowshara, Srinagar - 190011, Jammu & Kashmir, India, dated June 07, 2016 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No - 46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing falling in Class 23, 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Mr. Shabir Ahmad Dar, S/o. Ghulam Ahmed Dar
- (B) **Address** : Mr. Shabir Ahmad Dar, S/o. Ghulam Ahmed Dar
Batak Pora, Nowshara, Srinagar - 190011,
Jammu & Kashmir, India
- (C) **Date of Authorised
User Application** : June 07, 2016
- (D) **Registered Geographical
Indication** : **Kashmir Pashmina**




- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered under the J & K
Societies Act, Registration Number: 5611-S/2007)
C/o. CDI Campus, Opp. J & K Bank Ltd. BAMK,
Nowshera, District: Srinagar - 190011,
Jammu & Kashmir, India
- (G) **Class** : 23, 24 & 25
- (H) **Goods** : Class 23 - Yarns and Threads, for textile use;
Class 24 - Textiles and Textiles goods, not
included in other classes; bed and table covers;
Class 25 - Clothing
- (I) **Represented by** : TAHAFUZ

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**G.I. Authorised User Application No. - 2407 in respect of Kashmir Pashmina
Registered GI Application No. – 46**

Application is made by, **M/s. Shadha Crafts**, Represented By Mrs. Shahida Masudi, 53, Gousiya Mohalla, Umer Colony- A, Lal Bazar, Srinagar – 190001, Jammu & Kashmir, India, dated June 07,2016 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No - 46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing falling in Class 23, 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Shadha Crafts, Represented By Mrs. Shahida Masudi
- (B) **Address** : M/s. Shadha Crafts, Represented By Mrs. Shahida Masudi,
53, Gousiya Mohalla, Umer Colony- A, Lal Bazar,
Srinagar – 190001, Jammu & Kashmir, India
- (C) **Date of Authorised User Application** : June 07, 2016
- (D) **Registered Geographical Indication** : **Kashmir Pashmina**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered under the J & K Societies Act, Registration Number: 5611-S/2007)
C/o. CDI Campus, Opp. J & K Bank Ltd. BAMK,
Nowshera, District: Srinagar - 190011,
Jammu & Kashmir, India
- (G) **Class** : 23, 24 & 25
- (H) **Goods** : Class 23 - Yarns and Threads, for textile use;
Class 24 - Textiles and Textiles goods, not included in other classes; bed and table covers;
Class 25 - Clothing
- (I) **Represented by** : TAHAFUZ

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**G.I. Authorised User Application No. - 2408 in respect of Kashmir Pashmina
Registered GI Application No. – 46**

Application is made by, **Mr. Umer Zahoor Reshi**, S/o. Mr. Zahoor Ahmed Reshi, Naribal Colony, Soura, Near Snobar Bakery, Srinagar – 190011, Jammu & Kashmir, India, dated June 07, 2016 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No - 46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing falling in Class 23, 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

(A) Applicant : Mr. Umer Zahoor Reshi, S/o. Mr. Zahoor Ahmed Reshi

(B) Address : Mr. Umer Zahoor Reshi, S/o. Mr. Zahoor Ahmed Reshi
Naribal Colony, Soura, Near Snobar Bakery,
Srinagar – 190011, Jammu & Kashmir, India

(C) Date of Authorised User Application : June 07, 2016

(D) Registered Geographical Indication : **Kashmir Pashmina**



(E) Registered Proprietor : TAHAFUZ, Srinagar

(F) Address : TAHAFUZ, (Registered under the J & K Societies Act, Registration Number: 5611-S/2007)
C/o. CDI Campus, Opp. J & K Bank Ltd. BAMK,
Nowshera, District: Srinagar - 190011,
Jammu & Kashmir, India

(G) Class : 23, 24 & 25


(H) Goods : Class 23 - Yarns and Threads, for textile use;
Class 24 - Textiles and Textiles goods, not included in other classes; bed and table covers;
Class 25 - Clothing

(I) Represented by : TAHAFUZ

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**G.I. Authorised User Application No. - 2409 in respect of Kashmir Pashmina
Registered GI Application No. – 46**


Application is made by, **M/s. Elysian Arts Emporiyum**, Represented By Mr. Bashir Ahmad Jan, Kathi Maidan, Alamgari Bazar, Srinagar – 190011, Jammu & Kashmir, India, dated June 07,2016 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No - 46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing falling in Class 23, 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Elysian Arts Emporiyum, Represented By Mr. Bashir Ahmad Jan
- (B) **Address** : M/s. Elysian Arts Emporiyum, Represented By Mr. Bashir Ahmad Jan
Kathi Maidan, Alamgari Bazar, Srinagar – 190011,
Jammu & Kashmir, India
- (C) **Date of Authorised User Application** : June 07, 2016
- (D) **Registered Geographical Indication** : **Kashmir Pashmina**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered under the J & K Societies Act, Registration Number: 5611-S/2007)
C/o. CDI Campus, Opp. J & K Bank Ltd. BAMK,
Nowshera, District: Srinagar - 190011,
Jammu & Kashmir, India
- (G) **Class** : 23, 24 & 25
- (H) **Goods** : Class 23 - Yarns and Threads, for textile use;
Class 24 - Textiles and Textiles goods, not included in other classes; bed and table covers;
Class 25 - Clothing
- (I) **Represented by** : TAHAFUZ

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**G.I. Authorised User Application No. - 2410 in respect of Kashmir Pashmina
Registered GI Application No. – 46**


Application is made by, **Mr. Mohammad Yousuf Dar**, S/o. Mr. Abdul Aziz Dar, Salfia Masjid, Jogiwan, Hawal, Srinagar – 190011, Jammu & Kashmir, India, dated June 07, 2016 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No - 46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing falling in Class 23, 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Mr. Mohammad Yousuf Dar, S/o. Mr. Abdul Aziz Dar,
- (B) **Address** : Mr. Mohammad Yousuf Dar, S/o. Mr. Abdul Aziz Dar
Salfia Masjid, Jogiwan, Hawal, Srinagar – 190011,
Jammu & Kashmir, India
- (C) **Date of Authorised User Application** : June 07, 2016
- (D) **Registered Geographical Indication** : **Kashmir Pashmina**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered under the J & K Societies Act, Registration Number: 5611-S/2007)
C/o. CDI Campus, Opp. J & K Bank Ltd. BAMK,
Nowshera, District: Srinagar - 190011,
Jammu & Kashmir, India
- (G) **Class** : 23, 24 & 25
- (H) **Goods** : Class 23 - Yarns and Threads, for textile use;
Class 24 - Textiles and Textiles goods, not
included in other classes; bed and table covers;
Class 25 - Clothing
- (I) **Represented by** : TAHAFUZ

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**G.I. Authorised User Application No. - 2411 in respect of Kashmir Pashmina
Registered GI Application No. – 46**


Application is made by, **M/s. Malik Trading Co**, Represented By Mr. Gulzar Ahamad Malik, Lakhripora, Nowshera, Srinagar – 190011, Jammu & Kashmir, India, dated June 07,2016 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No - 46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing falling in Class 23, 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Malik Trading Co, Represented By Mr. Gulzar Ahamad Malik
- (B) **Address** : M/s. Malik Trading Co, Represented By Mr. Gulzar Ahamad Malik,
Lakhripora, Nowshera, Srinagar – 190011,
Jammu & Kashmir, India
- (C) **Date of Authorised User Application** : June 07, 2016
- (D) **Registered Geographical Indication** : **Kashmir Pashmina**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered under the J & K Societies Act, Registration Number: 5611-S/2007)
C/o. CDI Campus, Opp. J & K Bank Ltd. BAMK,
Nowshera, District: Srinagar - 190011,
Jammu & Kashmir, India
- (G) **Class** : 23, 24 & 25
- (H) **Goods** : Class 23 - Yarns and Threads, for textile use;
Class 24 - Textiles and Textiles goods, not included in other classes; bed and table covers;
Class 25 - Clothing
- (I) **Represented by** : TAHAFUZ

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**G.I. Authorised User Application No. - 2412 in respect of Kashmir Pashmina
Registered GI Application No. – 46**


Application is made by, **M/s. Lala Pashmina Traders**, Represented By Mr. Mohammad Haseen Lala, Khawajapora, Nowshera, Soura, Srinagar – 190011, Jammu & Kashmir, India, dated June 07, 2016 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No - 46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing falling in Class 23, 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Lala Pashmina Traders, Represented By Mr. Mohammad Haseen Lala
- (B) **Address** : M/s. Lala Pashmina Traders, Represented By Mr. Mohammad Haseen Lala, Khawajapora, Nowshera, Soura, Srinagar – 190011, Jammu & Kashmir, India
- (C) **Date of Authorised User Application** : June 07, 2016
- (D) **Registered Geographical Indication** : **Kashmir Pashmina**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered under the J & K Societies Act, Registration Number: 5611-S/2007) C/o. CDI Campus, Opp. J & K Bank Ltd. BAMK, Nowshera, District: Srinagar - 190011, Jammu & Kashmir, India
- (G) **Class** : 23, 24 & 25
- (H) **Goods** : Class 23 - Yarns and Threads, for textile use;
Class 24 - Textiles and Textiles goods, not included in other classes; bed and table covers;
Class 25 - Clothing
- (I) **Represented by** : TAHAFUZ

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**G.I. Authorised User Application No. - 2413 in respect of Kashmir Pashmina
Registered GI Application No. – 46**


Application is made by, **Mr. Khazir Mohamad Sofi**, S/o. Mr. Abdul Rehman Sofi, Ganderpora, Eidgah, Safakadal, Srinagar – 190002, Jammu & Kashmir, India, dated June 07, 2016 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No - 46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing falling in Class 23, 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Mr. Khazir Mohamad Sofi, S/o. Mr. Abdul Rehman Sofi,
- (B) **Address** : Mr. Khazir Mohamad Sofi, S/o. Mr. Abdul Rehman Sofi,
Ganderpora, Eidgah, Safakadal, Srinagar – 190002,
Jammu & Kashmir, India
- (C) **Date of Authorised User Application** : June 07, 2016
- (D) **Registered Geographical Indication** : **Kashmir Pashmina**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered under the J & K Societies Act, Registration Number: 5611-S/2007)
C/o. CDI Campus, Opp. J & K Bank Ltd. BAMK,
Nowshera, District: Srinagar - 190011,
Jammu & Kashmir, India
- (G) **Class** : 23, 24 & 25
- (H) **Goods** : Class 23 - Yarns and Threads, for textile use;
Class 24 - Textiles and Textiles goods, not included in other classes; bed and table covers;
Class 25 - Clothing
- (I) **Represented by** : TAHAFUZ

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**G.I. Authorised User Application No. - 2414 in respect of Kashmir Pashmina
Registered GI Application No. – 46**

Application is made by, **M/s. Unique Art Exporters**, Represented By Mr. Ashiq Hussain Ghani, Zia Complex, 90 Feet Road, Soura, Srinagar – 190011, Jammu & Kashmir, India, dated June 07, 2016 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No - 46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing falling in Class 23, 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Unique Art Exporters, Represented By
Mr. Ashiq Hussain Ghani
- (B) **Address** : M/s. Unique Art Exporters, Represented By
Mr. Ashiq Hussain Ghani,
Zia Complex, 90 Feet Road, Soura,
Srinagar – 190011, Jammu & Kashmir, India
- (C) **Date of Authorised
User Application** : June 07, 2016
- (D) **Registered Geographical
Indication** : **Kashmir Pashmina**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered under the J & K
Societies Act, Registration Number: 5611-S/2007)
C/o. CDI Campus, Opp. J & K Bank Ltd. BAMK,
Nowshera, District: Srinagar - 190011,
Jammu & Kashmir, India
- (G) **Class** : 23, 24 & 25
- (H) **Goods** : Class 23 - Yarns and Threads, for textile use;
Class 24 - Textiles and Textiles goods, not
included in other classes; bed and table covers;
Class 25 - Clothing
- (I) **Represented by** : TAHAFUZ

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**G.I. Authorised User Application No. - 2415 in respect of Kashmir Pashmina
Registered GI Application No. – 46**

Application is made by, **Mr. Ghulam Ahmed Malik**, S/o. Mr. Mohammad Subhan Malik, Lakhripora, Nowshera, Srinagar – 190011, Jammu & Kashmir, India, dated June 07, 2016 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No - 46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing falling in Class 23, 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

(A) Applicant : Mr. Ghulam Ahmed Malik, S/o. Mr. Mohammad Subhan Malik

(B) Address : Mr. Ghulam Ahmed Malik, S/o. Mr. Mohammad Subhan Malik
Lakhripora, Nowshera, Srinagar – 190011,
Jammu & Kashmir, India

(C) Date of Authorised User Application : June 07, 2016

(D) Registered Geographical Indication : **Kashmir Pashmina**



(E) Registered Proprietor : TAHAFUZ, Srinagar

(F) Address : TAHAFUZ, (Registered under the J & K Societies Act, Registration Number: 5611-S/2007)
C/o. CDI Campus, Opp. J & K Bank Ltd. BAMK,
Nowshera, District: Srinagar - 190011,
Jammu & Kashmir, India

(G) Class : 23, 24 & 25

(H) Goods : Class 23 - Yarns and Threads, for textile use;
Class 24 - Textiles and Textiles goods, not included in other classes; bed and table covers;
Class 25 - Clothing

(I) Represented by : TAHAFUZ

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**G.I. Authorised User Application No. - 2404 in respect of Kashmir Sozani Craft
Registered GI Application No. - 48**

Application is made by, **M/s. Shadha Crafts**, Represented By Mrs. Shahida Masudi, 53, Gousiya Mohalla, Umer Colony- A, Lal Bazar, Srinagar – 190001, Jammu & Kashmir, India, dated June 07, 2016 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Sozani Craft** under Application No - 48 in respect of Sozani Embroidery performed on different Apparels fabrics falling in Class 26, is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Shadha Crafts, Represented By Mrs. Shahida Masudi,
- (B) **Address** : M/s. Shadha Crafts, Represented By Mrs. Shahida Masudi,
53, Gousiya Mohalla, Umer Colony- A, Lal Bazar,
Srinagar – 190001, Jammu & Kashmir, India
- (C) **Date of Authorised User Application** : June 07, 2016
- (D) **Registered Geographical Indication** : **Kashmir Sozani Craft**



- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J& K Societies Act, Registration Number: 5611-S/2007)
Nowshera, Zadibal, Post Office: Nowshera,
District: Srinagar – 190011, Jammu & Kashmir,
India.
- (G) **Class** : 26
- (H) **Goods** : **Class 26** -Sozani Embroidery performed on different Apparels fabrics
- (I) **Represented by** : TAHAFUZ

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**G.I. Authorised User Application No. - 2405 in respect of Kashmir Sozani Craft
Registered GI Application No. - 48**

Application is made by, **M/s. Dastqar**, Represented By Mr. Shiekh Faheem, Nalabal, Nowshera Srinagar – 190001, Jammu & Kashmir, India, dated June 07, 2016 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Sozani Craft** under Application No - 48 in respect of Sozani Embroidery performed on different Apparels fabrics falling in Class 26, is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Dastqar, Represented By Mr. Shiekh Faheem,
- (B) **Address** : M/s. Dastqar, Represented By Mr. Shiekh Faheem,
Nalabal, Nowshera Srinagar – 190001,
Jammu & Kashmir, India
- (C) **Date of Authorised
User Application** : June 07, 2016
- (D) **Registered Geographical
Indication** : **Kashmir Sozani Craft**




- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J& K Societies
Act, Registration Number: 5611-S/2007)
Nowshera, Zadibal, Post Office: Nowshera,
District: Srinagar – 190011, Jammu & Kashmir,
India.
- (G) **Class** : 26
- (H) **Goods** : **Class 26** -Sozani Embroidery performed on
different Apparels fabrics
- (I) **Represented by** : TAHAFUZ

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**G.I. Authorised User Application No. - 2401 in respect of Kani Shawl
Registered GI Application No. - 51**

Application is made by, **M/s. Shadha Crafts**, Represented by Mrs. Shahida Masudi, 53, Gousiya Mohalla, Umer Colony- A, Lal Bazar, Srinagar – 190001, Jammu & Kashmir, India, dated June 07, 2016 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kani Shawl** under Application No - 51 in respect of Shawl falling in Class 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Shadha Crafts, Represented by Mrs. Shahida Masudi
- (B) **Address** : M/s. Shadha Crafts, Represented by Mrs. Shahida Masudi,
53, Gousiya Mohalla, Umer Colony- A, Lal Bazar,
Srinagar – 190001, Jammu & Kashmir, India
- (C) **Date of Authorised User Application** : June 07, 2016
- (D) **Registered Geographical Indication** : **Kani Shawl**
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- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J& K Societies Act, Registration Number: 5611-S/2007)
Nowshera, Zadibal, Post Office: Nowshera,
District: Srinagar – 190011, Jammu & Kashmir,
India.
- (G) **Class** : 25
- (H) **Goods** : **Class 25 - Shawls**
- (I) **Represented by** : TAHAFUZ

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**G.I. Authorised User Application No. - 2402 in respect of Kani Shawl
Registered GI Application No. - 51**

Application is made by, **Mr. Aashiq Hussain Baba**, S/o. Mr. Mohammad Yousuf Baba, 63, Baba Pora, Zoonimar, Nowshera, Srinagar – 190011, Jammu & Kashmir, India, dated June 07, 2016 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kani Shawl** under Application No - 51 in respect of Shawl falling in Class 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

(A) Applicant : Mr. Aashiq Hussain Baba, S/o. Mr. Mohammad Yousuf Baba

(B) Address : Mr. Aashiq Hussain Baba, S/o. Mr. Mohammad Yousuf Baba,
63, Baba Pora, Zoonimar, Nowshera, Srinagar –
190011, Jammu & Kashmir, India

(C) Date of Authorised User Application : June 07, 2016

(D) Registered Geographical Indication : **Kani Shawl**



(E) Registered Proprietor : TAHAFUZ, Srinagar

(F) Address : TAHAFUZ, (Registered Under the J& K Societies Act, Registration Number: 5611-S/2007)
Nowshera, Zadibal, Post Office: Nowshera,
District: Srinagar – 190011, Jammu & Kashmir,
India.

(G) Class : 25

(H) Goods : **Class 25 - Shawls**

(I) Represented by : TAHAFUZ

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**G.I. Authorised User Application No. - 2403 in respect of Kani Shawl
Registered GI Application No. - 51**

Application is made by, **M/s. Lala Pashmina Traders**, Represented by Mr. Mohammad Haseen Lala, Khajapora, Nowshera, Soura, Srinagar – 190011, Jammu & Kashmir, India, dated June 07, 2016 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kani Shawl** under Application No - 51 in respect of Shawl falling in Class 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

(A) Applicant : M/s. Lala Pashmina Traders, Represented by
Mr. Mohammad Haseen Lala

(B) Address : M/s. Lala Pashmina Traders, Represented by
Mr. Mohammad Haseen Lala
Nowshera, Soura Srinagar – 190011,
Jammu & Kashmir, India

**(C) Date of Authorised
User Application** : June 07, 2016

**(D) Registered Geographical
Indication** : **Kani Shawl**



(E) Registered Proprietor : TAHAFUZ, Srinagar

(F) Address : TAHAFUZ, (Registered Under the J& K Societies
Act, Registration Number: 5611-S/2007)
Nowshera, Zadibal, Post Office: Nowshera,
District: Srinagar – 190011, Jammu & Kashmir,
India.

(G) Class : 25

(H) Goods : **Class 25 - Shawls**

(I) Represented by : TAHAFUZ

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**G.I. Authorised User Application No. - 2398 in respect of Lucknow Chikan Craft
Registered GI Application No. - 119**

Application is made by, **M/s. Sarju Prasad & Company**, Represented by Mr. Har Prasad Agarwal, Shiv Prasad Market, Gol Darwaja, Chowk, Lucknow – 226003, Uttar Pradesh, India, dated May 12, 2016 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Lucknow Chikan Craft** under Application No - 119 in respect of Textiles and textile goods, not included in other classes; Bed and table covers, Clothing, Lace and Embroidery falling in Class 24, 25 & 26 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Sarju Prasad & Company, Represented by Mr. Har Prasad Agarwal
- (B) **Address** : M/s. Sarju Prasad & Company, Represented by Mr. Har Prasad Agarwal, Shiv Prasad Market, Gol Darwaja, Chowk, Lucknow – 226003, Uttar Pradesh, India
- (C) **Date of Authorised User Application** : May 12, 2016
- (D) **Registered Geographical Indication** : **Lucknow Chikan Craft**
- (E) **Registered Proprietor** : (i) Small Scale Industry
(ii) Network of Entrepreneurship and Economic Development (NEED)
(iii) Lucknow Chikan Handicraft Association
(iv) Shilp Sadhana
- (F) **Address** : (i) Small Scale Industry, Government of Uttar Pradesh, Shri Lal Bahadur Shastri Bhawan, U.P. Secretariat, Lucknow - 226001, Uttar Pradesh, India
(ii) Network of Entrepreneurship and Economic Development (NEED), 39-Neel Vihar, Near 14-Sector, Power House, Indira Nagar, Lucknow - 226010, Uttar Pradesh, India
(iii) Lucknow Chikan Handicraft Association, Second Floor, Ganapati Bhawan, 5, K hun Kunj Road, Lucknow - 226003, Uttar Pradesh, India
(iv) Shilp Sadhana, No. 14, Ram Block, Sector - 11, Rajaji Puram, Lucknow - 226017, Uttar Pradesh, India

(G) Class : 24, 25 & 26

(H) Goods : **Class 24** - Textiles and textile goods, not included in other classes; Bed and table covers,
Class 25 - Clothing,
Class 26 - Lace and Embroidery

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**G.I. Authorised User Application No. - 2399 in respect of Lucknow Chikan Craft
Registered GI Application No. - 119**

Application is made by, **M/s. Lucknowi Chikanari Mart**, Represented by Mr. Pankaj Arya, Add 14, Ram Block, Sector-11, Rajaji Puram, Lucknow – 226017, Uttar Pradesh, India, dated May 24, 2016 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Lucknow Chikan Craft** under Application No - 119 in respect of Textiles and textile goods, not included in other classes; Bed and table covers, Clothing, Lace and Embroidery falling in Class 24, 25 & 26 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Lucknowi Chikanari Mart, Represented by Mr. Pankaj Arya
- (B) **Address** : M/s. Lucknowi Chikanari Mart, Represented by Mr. Pankaj Arya,
Add 14, R am Block, Sector-11, Rajaji Puram,
Lucknow – 226017, Uttar Pradesh, India
- (C) **Date of Authorised User Application** : May 24, 2016
- (D) **Registered Geographical Indication** : **Lucknow Chikan Craft**
- (E) **Registered Proprietor** : (i) Small Scale Industry
(ii) Network of Entrepreneurship and Economic Development (NEED)
(iii) Lucknow Chikan Handicraft Association
(iv) Shilp Sadhana
- (F) **Address** : (i) Small Scale Industry,
Government of Uttar Pradesh, Shri Lal Bahadur Shastri Bhawan, U.P. Secretariat, Lucknow - 226001, Uttar Pradesh, India
(ii) Network of Entrepreneurship and Economic Development (NEED),
39-Neel Vihar, Near 14-Sector, Power House, Indira Nagar, Lucknow - 226010, Uttar Pradesh, India
(iii) Lucknow Chikan Handicraft Association,
Second Floor, Ganapati Bhawan, 5, K hun Kunj Road, Lucknow - 226003, Uttar Pradesh, India
(iv) Shilp Sadhana,
No. 14, R am Block, Sector - 11, Rajaji Puram, Lucknow - 226017, Uttar Pradesh, India
- (G) **Class** : 24, 25 & 26

(H) Goods : **Class 24** - Textiles and textile goods, not included in other classes; Bed and table covers,
Class 25 - Clothing,
Class 26 - Lace and Embroidery

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G.I. Authorised User Application No. - 2387 in respect of Varanasi Wooden Lacquerware & Toys Registered GI Application No. - 457

Application is made by, **Mr. Manoj Kumar Jaiswal**, S/o. Late Mr. Munni Lal Jaiswal, H.No. B.22/584, Chhitupur, Mahmooorganj, Varanasi – 221010, Uttar Pradesh, India, dated May 11, 2016 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Varanasi Wooden Lacquerware & Toys** under Application No - 457 in respect of Wooden Lacquerware & Toys falling in Class 27 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Mr. Manoj Kumar Jaiswal, S/o. Late Mr. Munni Lal Jaiswal,
- (B) **Address** : Mr. Manoj Kumar Jaiswal, S/o. Late Mr. Munni Lal Jaiswal,
H.No. B.22/584, Chhitupur, Mahmooorganj,
Varanasi – 221010, Uttar Pradesh, India
- (C) **Date of Authorised User Application** : May 11, 2016
- (D) **Registered Geographical Indication** : **Varanasi Wooden Lacquerware & Toys**



- (E) **Registered Proprietor** : (i) Balaji Handicrafts Co-operative Society Limited
(ii) Khiauna Udyog Sahkari Samiti Limtied
- (F) **Address** : (i) Balaji Handicrafts Co-operative Society Limited, B.24/97, Kashmiriganj,
Varanasi - 221005, Uttar Pradesh India
(ii) Khiauna Udyog Sahkari Samiti Limtied
B.24/100, Kashmiriganj, Bhelupur, Varanasi -
221005, Uttar Pradesh, India
- (G) **Class** : 27
- (H) **Goods** : **Class 27 - Wooden Lacquerware & Toys**
- (I) **Represented by** : **DBS Law Associates**

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G.I. Authorised User Application No. - 2388 in respect of Varanasi Wooden Lacquerware & Toys Registered GI Application No. - 457

Application is made by, **M/s. Balaji Handicraft**, Represented by Mr. Raj Kumar Singh, H.No. B.25/33-85, Jawahar Nagar Extension Hanumanpura, Varanasi – 221005, Uttar Pradesh, India, dated May 11, 2016 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Varanasi Wooden Lacquerware & Toys** under Application No - 457 in respect of Wooden Lacquerware & Toys falling in Class 27 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Balaji Handicraft, Represented by Mr. Raj Kumar Singh
- (B) **Address** : M/s. Balaji Handicraft, Represented by Mr. Raj Kumar Singh,
H.No. B.25/33-85, Jawahar Nagar Extension Hanumanpura, Varanasi – 221005, Uttar Pradesh, India
- (C) **Date of Authorised User Application** : May 11, 2016
- (D) **Registered Geographical Indication** : **Varanasi Wooden Lacquerware & Toys**



- (E) **Registered Proprietor** : (i) Balaji Handicrafts Co-operative Society Limited
(ii) Khiauna Udyog Sahkari Samiti Limtied
- (F) **Address** : (i) Balaji Handicrafts Co-operative Society Limited, B.24/97, Kashmiriganj, Varanasi - 221005, Uttar Pradesh India
(ii) Khiauna Udyog Sahkari Samiti Limtied B.24/100, Kashmiriganj, Bhelupur, Varanasi - 221005, Uttar Pradesh, India
- (G) **Class** : 27
- (H) **Goods** : **Class 27 - Wooden Lacquerware & Toys**
- (II) **Represented by** : **DBS Law Associates**

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G.I. Authorised User Application No. - 2389 in respect of Varanasi Wooden Lacquerware & Toys Registered GI Application No. - 457

Application is made by, **Mr. Gopeshwar Singh**, S/o. Mr. Ram Khelawan Singh, H.No. B.24/93A, Kashmiri Ganj, Khojwa, Varanasi – 221010, Uttar Pradesh, India, dated May 11, 2016 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Varanasi Wooden Lacquerware & Toys** under Application No - 457 in respect of Wooden Lacquerware & Toys falling in Class 27 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Mr. Gopeshwar Singh, S/o. Mr. Ram Khelawan Singh
- (B) **Address** : Mr. Gopeshwar Singh, S/o. Mr. Ram Khelawan Singh,
H.No. B.24/93A, Kashmiri Ganj, Khojwa,
Varanasi – 221010, Uttar Pradesh, India
- (C) **Date of Authorised User Application** : May 11, 2016
- (D) **Registered Geographical Indication** : **Varanasi Wooden Lacquerware & Toys**



- (E) **Registered Proprietor** : (i) Balaji Handicrafts Co-operative Society Limited
(ii) Khiauna Udyog Sahkari Samiti Limtied
- (F) **Address** : (i) Balaji Handicrafts Co-operative Society Limited, B.24/97, Kashmiriganj,
Varanasi - 221005, Uttar Pradesh India
(ii) Khiauna Udyog Sahkari Samiti Limtied
B.24/100, Kashmiriganj, Bhelupur, Varanasi -
221005, Uttar Pradesh, India
- (G) **Class** : 27
- (H) **Goods** : **Class 27 - Wooden Lacquerware & Toys**
- (III) **Represented by** : **DBS Law Associates**

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G.I. Authorised User Application No. - 2390 in respect of Varanasi Wooden Lacquerware & Toys Registered GI Application No. - 457

Application is made by, **M/s. Varanasi Kasth Kala Kendra**, Represented by Mr. Godawari Singh, H.No. B.24/100, Kashmiriganj, Khojwan, Varanasi – 221010, Uttar Pradesh, India, dated May 11, 2016 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Varanasi Wooden Lacquerware & Toys** under Application No - 457 in respect of Wooden Lacquerware & Toys falling in Class 27 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Varanasi Kasth Kala Kendra,
Represented by Mr. Godawari Singh
- (B) **Address** : M/s. Varanasi Kasth Kala Kendra,
Represented by Mr. Godawari Singh,
H.No. B.24/100, Kashmiriganj, Khojwan,
Varanasi – 221010, Uttar Pradesh, India
- (C) **Date of Authorised User Application** : May 11, 2016
- (D) **Registered Geographical Indication** : **Varanasi Wooden Lacquerware & Toys**



- (E) **Registered Proprietor** : (i) Balaji Handicrafts Co-operative Society Limited
(ii) Khiauna Udyog Sahkari Samiti Limtied
- (F) **Address** : (i) Balaji Handicrafts Co-operative Society Limited, B.24/97, Kashmiriganj, Varanasi - 221005, Uttar Pradesh India
(ii) Khiauna Udyog Sahkari Samiti Limtied B.24/100, Kashmiriganj, Bhelupur, Varanasi - 221005, Uttar Pradesh, India
- (G) **Class** : 27
- (H) **Goods** : **Class 27 - Wooden Lacquerware & Toys**
- (IV) **Represented by** : **DBS Law Associates**

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G.I. Authorised User Application No. - 2391 in respect of Varanasi Wooden Lacquerware & Toys Registered GI Application No. - 457

Application is made by, **M/s. Kumkum Handicraft**, Represented by Mr. Devendra Singh, H.No. B.24/100, Kashmiriganj, Khojwan, Varanasi – 221010, Uttar Pradesh, India, dated May 11, 2016 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Varanasi Wooden Lacquerware & Toys** under Application No - 457 in respect of Wooden Lacquerware & Toys falling in Class 27 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Kumkum Handicraft, Represented by Mr. Devendra Singh,
- (B) **Address** : M/s. Kumkum Handicraft Represented by Mr. Devendra Singh, H.No. B.24/100, Kashmiriganj, Khojwan, Varanasi – 221010, Uttar Pradesh, India
- (C) **Date of Authorised User Application** : May 11, 2016
- (D) **Registered Geographical Indication** : **Varanasi Wooden Lacquerware & Toys**



- (E) **Registered Proprietor** : (i) Balaji Handicrafts Co-operative Society Limited
(ii) Khiauna Udyog Sahkari Samiti Limtied
- (F) **Address** : (i) Balaji Handicrafts Co-operative Society Limited, B.24/97, Kashmiriganj, Varanasi - 221005, Uttar Pradesh India
(ii) Khiauna Udyog Sahkari Samiti Limtied B.24/100, Kashmiriganj, Bhelupur, Varanasi - 221005, Uttar Pradesh, India
- (G) **Class** : 27
- (H) **Goods** : **Class 27 - Wooden Lacquerware & Toys**
- (V) **Represented by** : **DBS Law Associates**

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G.I. Authorised User Application No. - 2392 in respect of Varanasi Wooden Lacquerware & Toys Registered GI Application No. - 457

Application is made by, **M/s. Ritik Handicraft**, Represented by Mr. Munni Lal, H.No. B.22/416, Khojwa, Chhitupur, Varanasi – 221010, Uttar Pradesh, India, dated May 11, 2016 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Varanasi Wooden Lacquerware & Toys** under Application No - 457 in respect of Wooden Lacquerware & Toys falling in Class 27 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Ritik Handicraft, Represented by Mr.Munni Lal
- (B) **Address** : M/s. Ritik Handicraft, Represented by Mr. Munni Lal, H.No. B.22/416, Khojwa, Chhitupur, Varanasi – 221010, Uttar Pradesh, India
- (C) **Date of Authorised User Application** : May 11, 2016
- (D) **Registered Geographical Indication** : **Varanasi Wooden Lacquerware & Toys**



- (E) **Registered Proprietor** : (i) Balaji Handicrafts Co-operative Society Limited
(ii) Khiauna Udyog Sahkari Samiti Limtied
- (F) **Address** : (i) Balaji Handicrafts Co-operative Society Limited, B.24/97, Kashmiriganj, Varanasi - 221005, Uttar Pradesh India
(ii) Khiauna Udyog Sahkari Samiti Limtied B.24/100, Kashmiriganj, Bhelupur, Varanasi - 221005, Uttar Pradesh, India
- (G) **Class** : 27
- (H) **Goods** : **Class 27 - Wooden Lacquerware & Toys**
- (VI) **Represented by** : **DBS Law Associates**

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G.I. Authorised User Application No. - 2393 in respect of Varanasi Wooden Lacquerware & Toys Registered GI Application No. - 457

Application is made by, **Mr. Ajay Singh**, S/o. Late Mr. Bhagwan Singh, H.No. B.22/249B-1, Kirahiya, Khojwa, Varanasi – 221010, Uttar Pradesh, India, dated May 11, 2016 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Varanasi Wooden Lacquerware & Toys** under Application No - 457 in respect of Wooden Lacquerware & Toys falling in Class 27 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Mr. Ajay Singh, S/o. Late Mr. Bhagwan Singh
- (B) **Address** : Mr. Ajay Singh, S/o. Late Mr. Bhagwan Singh,
H.No. B.22/249B-1, Kirahiya, Khojwa,
Varanasi – 221010, Uttar Pradesh, India
- (C) **Date of Authorised User Application** : May 11, 2016
- (D) **Registered Geographical Indication** : **Varanasi Wooden Lacquerware & Toys**



- (E) **Registered Proprietor** : (i) Balaji Handicrafts Co-operative Society Limited
(ii) Khiauna Udyog Sahkari Samiti Lintied
- (F) **Address** : (i) Balaji Handicrafts Co-operative Society Limited, B.24/97, Kashmiriganj, Varanasi - 221005, Uttar Pradesh India
(ii) Khiauna Udyog Sahkari Samiti Lintied B.24/100, Kashmiriganj, Bhelupur, Varanasi - 221005, Uttar Pradesh, India
- (G) **Class** : 27
- (H) **Goods** : **Class 27 - Wooden Lacquerware & Toys**
- (VII) **Represented by** : **DBS Law Associates**

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G.I. Authorised User Application No. - 2394 in respect of Varanasi Wooden Lacquerware & Toys Registered GI Application No. - 457

Application is made by, **Mr. Rajesh Kumar**, S/o. Mr. Nand Lal, H.No. B.22/79, Kashmiriganj, Khojwan, Varanasi – 221010, Uttar Pradesh, India, dated May 11, 2016 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Varanasi Wooden Lacquerware & Toys** under Application No - 457 in respect of Wooden Lacquerware & Toys falling in Class 27 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Mr. Rajesh Kumar, S/o. Mr. Nand Lal
- (B) **Address** : Mr. Rajesh Kumar, S/o. Mr. Nand Lal,
H.No. B.22/79, Kashmiriganj, Khojwan,
Varanasi – 221010, Uttar Pradesh, India
- (C) **Date of Authorised User Application** : May 11, 2016
- (D) **Registered Geographical Indication** : **Varanasi Wooden Lacquerware & Toys**



- (E) **Registered Proprietor** : (i) Balaji Handicrafts Co-operative Society Limited
(ii) Khiauna Udyog Sahkari Samiti Limited
- (F) **Address** : (i) Balaji Handicrafts Co-operative Society Limited, B.24/97, Kashmiriganj, Varanasi - 221005, Uttar Pradesh India
(ii) Khiauna Udyog Sahkari Samiti Limited B.24/100, Kashmiriganj, Bhelupur, Varanasi - 221005, Uttar Pradesh, India
- (G) **Class** : 27
- (H) **Goods** : **Class 27 - Wooden Lacquerware & Toys**
- (VIII) **Represented by** : **DBS Law Associates**

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G.I. Authorised User Application No. - 2395 in respect of Varanasi Wooden Lacquerware & Toys Registered GI Application No. - 457

Application is made by, **M/s. Balaji Handicraft Co-operative Society Limited**, Represented by Mrs. Anita Singh, H.No. B.24/49, Kashmiri Ganj, Khojawa, Varanasi – 221010, Uttar Pradesh, India, dated May 11, 2016 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Varanasi Wooden Lacquerware & Toys** under Application No - 457 in respect of Wooden Lacquerware & Toys falling in Class 27 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Balaji Handicraft Co-operative Society Limited, Represented by Mrs. Anita Singh
- (B) **Address** : M/s. Balaji Handicraft Co-operative Society Limited, Represented by Mrs. Anita Singh, H.No. B.24/49, Kashmiri Ganj, Khojawa, Varanasi – 221010, Uttar Pradesh, India
- (C) **Date of Authorised User Application** : May 11, 2016
- (D) **Registered Geographical Indication** : **Varanasi Wooden Lacquerware & Toys**



- (E) **Registered Proprietor** : (i) Balaji Handicrafts Co-operative Society Limited
(ii) Khiauna Udyog Sahkari Samiti Limited
- (F) **Address** : (i) Balaji Handicrafts Co-operative Society Limited, B.24/97, Kashmiriganj, Varanasi - 221005, Uttar Pradesh India
(ii) Khiauna Udyog Sahkari Samiti Limited B.24/100, Kashmiriganj, Bhelupur, Varanasi - 221005, Uttar Pradesh, India
- (G) **Class** : 27
- (H) **Goods** : **Class 27 - Wooden Lacquerware & Toys**
- (IX) **Represented by** : **DBS Law Associates**

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G.I. Authorised User Application No. - 2396 in respect of Varanasi Wooden Lacquerware & Toys Registered GI Application No. - 457

Application is made by, **Mr. Sanjay Singh**, S/o. Mr. Ram Khelawan Singh, H.No. B.24/93A, Kashmiri Ganj, Khojwa, Varanasi – 221010, Uttar Pradesh, India, dated May 11, 2016 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Varanasi Wooden Lacquerware & Toys** under Application No - 457 in respect of Wooden Lacquerware & Toys falling in Class 27 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Mr. Sanjay Singh, S/o. Mr. Ram Khelawan Singh
- (B) **Address** : Mr. Sanjay Singh, S/o. Mr. Ram Khelawan Singh,
H.No. B.24/93A, Kashmiri Ganj, Khojwa,
Varanasi – 221010, Uttar Pradesh, India
- (C) **Date of Authorised User Application** : May 11, 2016
- (D) **Registered Geographical Indication** : **Varanasi Wooden Lacquerware & Toys**



- (E) **Registered Proprietor** : (i) Balaji Handicrafts Co-operative Society Limited
(ii) Khiauna Udyog Sahkari Samiti Limtied
- (F) **Address** : (i) Balaji Handicrafts Co-operative Society Limited, B.24/97, Kashmiriganj, Varanasi - 221005, Uttar Pradesh India
(ii) Khiauna Udyog Sahkari Samiti Limtied B.24/100, Kashmiriganj, Bhelupur, Varanasi - 221005, Uttar Pradesh, India
- (G) **Class** : 27
- (H) **Goods** : **Class 27 - Wooden Lacquerware & Toys**
- (X) **Represented by** : **DBS Law Associates**

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G.I. Authorised User Application No. - 2397 in respect of Varanasi Wooden Lacquerware & Toys Registered GI Application No. - 457

Application is made by, **Mr. Rameshwar Singh**, S/o. Mr. Ram Khelawan Singh, H.No. B.25/33-85, Jawahar Nagar Extension, Varanasi – 221005, Uttar Pradesh, India, dated May 11, 2016 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Varanasi Wooden Lacquerware & Toys** under Application No - 457 in respect of Wooden Lacquerware & Toys falling in Class 27 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Mr. Rameshwar Singh, S/o. Mr. Ram Khelawan Singh
- (B) **Address** : Mr. Rameshwar Singh, S/o. Mr. Ram Khelawan Singh,
H.No. B.25/33-85, Jawahar Nagar Extension,
Varanasi – 221005, Uttar Pradesh, India
- (C) **Date of Authorised User Application** : May 11, 2016
- (D) **Registered Geographical Indication** : **Varanasi Wooden Lacquerware & Toys**



- (E) **Registered Proprietor** : (i) Balaji Handicrafts Co-operative Society Limited
(ii) Khiauna Udyog Sahkari Samiti Limtied
- (F) **Address** : (i) Balaji Handicrafts Co-operative Society Limited, B.24/97, Kashmiriganj,
Varanasi - 221005, Uttar Pradesh India
(ii) Khiauna Udyog Sahkari Samiti Limtied
B.24/100, Kashmiriganj, Bhelupur, Varanasi - 221005, Uttar Pradesh, India
- (G) **Class** : 27
- (H) **Goods** : **Class 27 - Wooden Lacquerware & Toys**
- (XI) **Represented by** : **DBS Law Associates**

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Renewal Details of Registered Geographical Indications

S. No	GI Application No	GI Application Name	Valid Up to
1	56	Tellechery Pepper	19.07.2026
2	69	Mysore Malligae	23.07.2026
3	70	Udupi Malligae	23.07.2026
4	71	Hadagali Malligae	23.07.2026

General Information

What is a Geographical Indication?

- It is an indication,
- It is used to identify agricultural, natural, or manufactured goods originating in the said area,
- It originates from a definite territory in India,
- It should have a special quality or characteristics unique to the geographical indication.

Examples of possible Geographical Indications in India:

Some of the examples of Geographical Indications in India include Basmati Rice, Darjeeling Tea, Kancheepuram silk saree, Alphonso Mango, Nagpur Orange, Kolhapuri Chappal, Bikaneri Bhujia etc.

What are the benefits of registration of Geographical Indications?

- It confers legal protection to Geographical Indications in India,
- It prevents unauthorized use of a registered Geographical Indication by others.
- It boosts exports of Indian Geographical indications by providing legal Protection.
- It promotes economic Prosperity of Producers.
- It enables seeking legal protection in other WTO member countries.

Who can apply for the registration of a Geographical Indication?

Any association of persons, producers, organization or authority established by or under the law can apply.

The applicant must represent the interest of the producers.

The application should be in writing in the prescribed form.

The application should be addressed to the Registrar of Geographical Indications along with prescribed fee.

Who is the Registered Proprietor of a Geographical Indication?

Any association of persons, producers, organisation or authority established by or under the law can be a registered proprietor. Their name should be entered in the Register of Geographical Indications as registered proprietor for the Geographical Indication applied for.

Who is an authorized user?

A producer of goods can apply for registration as an authorized user, with respect to a registered Geographical Indication. He should apply in writing in the prescribed form along with prescribed fee.

Who is a producer in relation to a Geographical Indication?

A producer is a person dealing with three categories of goods

- Agricultural Goods including the production, processing, trading or dealing.
- Natural Goods including exploiting, trading or dealing.
- Handicrafts or industrial goods including making, manufacturing, trading or dealing.

Is registration of a Geographical Indication compulsory?

While registration of Geographical indication is not compulsory, it offers better legal protection for action for infringement.

What are the advantages of registering?

- Registration affords better legal protection to facilitate an action for infringement.
- The registered proprietor and authorized users can initiate infringement actions.
- The authorized users can exercise right to use the Geographical indication.

Who can use the registered Geographical Indication?

Only an authorized user has the exclusive rights to use the Geographical indication in relation to goods in respect of which it is registered.

How long is the registration of Geographical Indication valid? Can it be renewed?

The registration of a Geographical Indication is for a period of ten years.

Yes, renewal is possible for further periods of 10 years each.

If a registered Geographical Indication is not renewed, it is liable to be removed from the register.

When a Registered Geographical Indication is said to be infringed?

- When unauthorized use indicates or suggests that such goods originate in a geographical area other than the true place of origin of such goods in a manner which misleads the public as to their geographical origins.
- When use of Geographical Indication results in unfair competition including passing off in respect of registered Geographical indication.
- When the use of another Geographical Indication results in a false representation to the public that goods originate in a territory in respect of which a Geographical Indication relates.

Who can initiate an infringement action?

The registered proprietor or authorized users of a registered Geographical indication can initiate an infringement action.

Can a registered Geographical Indication be assigned, transmitted etc?

No, A Geographical Indication is a public property belonging to the producers of the concerned goods. It shall not be the subject matter of assignment, transmission, licensing, pledge, mortgage or such other agreement. However, when an authorized user dies, his right devolves on his successor in title.

Can a registered Geographical Indication or authorized user be removed from the register?

Yes, The Appellate Board or the Registrar of Geographical Indication has the power to remove the Geographical Indication or authorized user from the register. The aggrieved person can file an appeal within three months from the date of communication of the order.

How a Geographical Indication differs from a trade mark?

A trade mark is a sign which is used in the course of trade and it distinguishes goods or services of one enterprise from those of other enterprises. Whereas a Geographical Indication is used to identify goods having special characteristics originating from a definite geographical territory.

THE REGISTRATION PROCESS

In December 1999, Parliament passed the Geographical Indications of Goods (Registration and Protection) Act 1999. This Act seeks to provide for the registration and protection of Geographical Indications relating to goods in India. This Act is administered by the Controller General of Patents, Designs and Trade Marks, who is the Registrar of Geographical Indications. The Geographical Indications Registry is located at Chennai.

The Registrar of Geographical Indication is divided into two parts. Part 'A' consists of particulars relating to registered Geographical indications and Part 'B' consists of particulars of the registered authorized users.

The registration process is similar to both for registration of geographical indication and an authorized user which is illustrated below:

